

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 111
IA No. 579/JPR/2023
IA No. 139/JPR/2024
IA No. 371/JPR/2024
CP No. (IB)- 18/9/JPR/2021
Under Section 9 of IBC, 2016

In the matter of:

Mr. Rakesh Kumar Goswami, Prop. Lamsyn Enterprises
... Operational Creditor/Applicant

Versus

M/s Western Energetics Pvt. Ltd. ... Corporate Debtor/ Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the RP : Anubha Singh, Adv.
Prashant Sharma, RP
For the Respondent : Rakshit Jamin, Adv.

ORDER

IA No. 579/JPR/2023

Heard Ms. Anubha Singh, Adv. appearing on behalf of the RP. Mr. Prashant Agarwal, RP present in person. Ms. Varnali Purohit, Adv. appearing on behalf of the Respondent No. 1, 2, 5 submits that reply has been filed by e-filing, however, physical copy of the same is not before us. Mr. Siddhant Singh, Adv. appearing on behalf of the Respondent No. 3 & 4. Ms. Anubha Singh, Adv. for the RP seeks time to file rejoinder. Rejoinder, if any, may be filed within 2 weeks with an advance copy to the opposite counsel.

Sd/-

Sd/-

It is submitted by learned counsel for the Applicant that Respondent in their reply has admitted that they will hand over the physical possession of the machine to the RP. Mr. Prashant Sharma, RP present in person submits that prior to the taking of the possession of the machinery, he will inspect the machine at the place and time given by the RP for which date 18.07.2024 is fixed.

IA No. 371/JPR/2024

This is 2nd Progress Report filed by the RP Mr. Prashant Sharma. This report is taken on record subject to just exceptions. IA No. 371/JPR/2024 stands disposed of accordingly.

List the matter along with pending IA on 21.08.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

July 15, 2024